

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 150/AT/2023

Coram:

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P. K. Singh, Member

Date of order: 20th July 2023

In the matter of:

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the Bhadla Sikar Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

And

In the matter of

Bhadla Sikar Transmission Limited,

(now known as POWERGRID Bhadla Sikar Transmission Limited')

B-9, Qutab Institutional Area,

Katwaria Sarai, New Delhi 110 016

...Petitioner

Vs

1. The Chairman and Managing Director,

ACME Solar Holdings Private Limited,

Plot 152, Sector-44,

Gurgaon-122002, Haryana.

...Respondent

2. The Chief Operating Officer,

Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector -29,

Gurgaon-122001, Haryana

3. The General Manager,

PFC Consulting Limited 9th Floor,

A-Wing, Statesman House, Connaught Place,

New Delhi-110001

Proforma Respondents

Parties present:

Shri D Sudarshan, BSTL

Shri Mani Kumar, BSTL

Shri Yatin Sharma, CTUIL

Shri Ranjeet Rajput, CTUIL

Ms. Priyansi Jadiya, CTUIL

ORDER

The Petitioner, Bhadla Sikar Transmission Limited (now known as 'POWERGRID Bhadla Sikar Transmission Limited), has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') for adoption of transmission charges in respect of "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E" (hereinafter referred to as 'the Transmission System' or 'the Project') to be established on Build, Own, Operate and Maintain (BOOM) basis. The Petitioner has made the following prayers:

"(a) Adoption of Transmission Charges for Inter-State Transmission System for "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E" discovered through competitive bidding process.

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E" as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC.

(c) Pass such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case."

2. On receipt of the present Petition, the Bid Process Coordinator (BPC), PFC Consulting Limited, vide letter dated 9.5.2023 was directed to submit the relevant documents regarding complete process of competitive bidding. The necessary details have been filed by the BPC under affidavit dated 30.5.2023.

Hearing Dated 30.6.2023

3. During the course of hearing, the representative of the Petitioner submitted that it took time for approval of registration of the TSP on the online portal for submission

of application and as such there has been a little delay in filing of the Petition as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned.

4. Vide Record of Proceedings for the hearing dated 30.6.2023, the Respondents were directed to file their replies/comments on the Petitions, if any, However, no reply has been filed the Respondents despite notice.

5. We have considered the submissions of the Petitioner and perused the documents available on record. Section 63 of the Act provides as under:

“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”

6. Government of India, Ministry of Power has notified the “Tariff based Competitive Bidding Guidelines for Transmission Service” and “Guidelines for Encouraging Competition in Development of Transmission Projects” (hereinafter referred to as “the Guidelines”) under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 13.4.2006 as amended from time to time. The salient features of the Guidelines are as under:

(a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of Transmission Service Provider (TSP) for new transmission lines and to Build, Own, Operate and Maintain the specified transmission system elements.

(b) For procurement of transmission services, required for inter-State

transmission Project, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings, or its wholly owned subsidiary (Special Purpose Vehicle) the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary, if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

(d) For procurement of transmission services under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualification (RfQ) and Request for Proposal (RfP) or adopt a single stage two envelope tender process combining both RfQ and RfP processes.

(e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, on websites of the BPC and the Appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RfQ, minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be carried out by way of International Competitive Bidding.

(f) Standard documentations to be provided in the RfQ stage shall include

definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, qualification required to be met by bidders, conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence, etc.

(g) Standard documentations to be provided by BPC in the RfP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services, Transmission Service Agreement (hereinafter after referred to as “the TSA”) proposed to be entered with the selected bidder, period of validity of offer of bidder, bid evaluation methodology to be adopted by the BPC, Discount Factor to be used for evaluation of the bids, specification regarding bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost, liquidated damages that would apply in the case of delay in start of providing the transmission services and other technical and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (hereinafter referred to as “Grid Code”).

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of bids with at least one member from Central Electricity Authority (CEA) and not less than two members from the concerned Regional Power Committees and at least one independent member. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum

technical criteria set out in the RfQ shall be considered for further evaluation on the transmission charge bid. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder, who has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.

(i) The timeline suggested for two stage bid process is 145 days and single stage two envelope bid process is 180 days. BPC is empowered to give extended time frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

(j) The selected bidder shall make an application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Letter of Intent (LoI) or signing of TSA, whichever is later, subject to further extension of time as provided under Clause 15.4 of the RfP.

(k) BPC shall make the final result of evaluation of all bids public. The final TSA along with the certification of Bid Evaluation Committee (BEC) shall be forwarded to the Appropriate Commission for adoption of tariff in terms of Section 63 of the Act.

7. Therefore, we have to examine, if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government?

8. Ministry of Power, Government of India, vide its Gazette Notification No. CG-DL-E-03022020-215878 dated 27.01.2020 has notified PFC Consulting Limited (PFCCL) as Bid Process Coordinator (BPC) for the purpose of selection of bidder as

Transmission Service Provider to establish Inter-State Transmission System for “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E” on Build, Own, Operate and Maintain (BOOM) basis through tariff based competitive bidding process.

9. Bhadla Sikar Transmission Limited (the Petitioner) was incorporated on 13.5.2020 under the Companies Act, 2013 as a wholly owned subsidiary of PFCCCL with the objective to establish Inter-State Transmission System for “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E” and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

10. BPC prepared the bidding document, namely, RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India.

11. BPC started the process of selection of successful bidder with the publication of Global Invitation for Qualification for selection of developer on BOOM basis for the Project. The notice of RfP was published on 6.3.2020 in all editions of Indian Express (English), Financial Express (English), Jansatta (Hindi) and Financial Times (English) with the last date of submission of response to RfP as 8.5.2020. Intimation regarding initiation of the bid process was given to this Commission in accordance with Clause 4.2 of the Guidelines vide letter No. 04/ITP-39/19-20/RfP dated 20.3.2020.

12. The key milestones in the bidding process were as under:

S. No.	Events	Date
1	Publication of RFP	06.03.2020
2	Intimation to the Hon'ble Commission	20.03.2020
3	RFP (Technical)& Price Bid Submission	12.01.2023
4	RFP (Technical) Bid Opening	12.01.2023
5	RFP (Financial) Initial Price Offer -Opening	21.02.2023
6	e-Reverse Auction	22.02.2023
7	Final Bid Evaluation Committee Meeting	02.03.2023
8	Issuance of Lol	03.03.2023
9	Signing of Agreements & Transfer of SPV	28.03.2023

13. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

S. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Bhadla-II PS- Sikar-II 765kV D/c line (2nd)	18 months	Elements marked at Sl. No. 1 to 4 are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other
2.	2 no. of 765 kV line bays each at Bhadla-II and Sikar-II for Bhadla-II PS- Sikar-II 765kV D/c line		
3.	1x330 MVAr switchable line reactor for each circuit at Sikar-II end of Bhadla-II PS-Sikar-II 765kV D/c line 330 MVAr, 765 kV reactor- 2 Switching equipment for 765 kV reactor- 2 nos.		
4.	1x240MVAr switchable line reactor for each circuit at Bhadla-II end of Bhadla-II PS-Sikar-II 765kV D/c line 240 MVAr, 765 kV reactor- 2 Switching equipment for 765 kV reactor- 2 nos.		

Note:

- (i) POWERGRID to provide space for 2 no of 765 kV bays and space for 2 no of line reactors at Bhadla-II sub-station.
- (ii) Developer of Sikar-II PS to provide space for 2 no of 765 kV bays and space for 2 no of line reactors at Sikar-II PS.

(iii) Supply and Installation of Spare 1x80 MVAR 1-ph reactor unit at Bhadla-II S/S is not envisaged under present scope. TSP shall install the 765kV Line Reactor banks at Bhadla -II PS such that same is suitable for 1-ph switching whenever the separate spare 1-ph unit is provided in future. Further, all the associated equipment required for switching arrangement viz isolators, circuit breakers, Neutral bus, 765kV & 145kV auxiliary buses etc. at Bhadla-II PS shall be provided by TSP for the 765kV Reactor banks under present scope. TSP shall provide the equipment/facilities at Bhadla-II PS such that only supply & installation of 1x80 MVAR spare unit of Reactor, associated LA, 1-Ph Circuit Breaker and extension of 765kV & 145kV buses will be required for completion of switching arrangement in future.

(iv) The spare unit of 765kV, 1x110 MVAR Reactor being provided at Sikar-II PS under 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II –Part C' shall be utilized as common spare for 6x110 MVAR Switchable Line Reactors to be provided at Sikar-II PS each under 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II-Part D' and 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II-Part E'."

14. The identified Long Term Transmission Customer (LTTC) of the Project as specified in TSA is ACME Solar Holdings Private Limited (ACME).

15. For the purpose of evaluation of bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

1.	Sh. Umesh Kumar Madan, Head, SBI Capital Market	Chairman
2.	Sh. Santosh Kumar, Superintendent Engineer, Northern Regional Power Committee	Member
3.	Sh. V.A. Kale, Superintendent Engineer (P&P), Rajasthan Rajya Vidyut Prasaran Nigam Limited Jaipur	Member
4.	Shri Y. K. Swarnkar, Director, PSETD Division, Central Electricity Authority	Member
5.	Ms. Manjari Chaturvedi, Director, PSPA-I Division, Central Electricity Authority	Member
6.	Sh. V N D Manavalan, Chairman, Bhadla Sikar Transmission Limited, New Delhi	Convener-Member

16. Responses to RfP were received from the five bidders as per details given

below:

Sr. No.	Name of Bidders
1.	Adani Transmission Limited
2.	Power Grid Corporation of India Limited
3.	Renew Transmission Ventures Private Limited
4.	Sterlite Grid 25 Limited
5.	Torrent Power Limited

17. The responses of the Bidders (list as per table below) were opened on 12.1.2023 in the presence of the representative of the bidders. Based on the recommendations of the Bid Evaluation Committee, the Initial Offer of all the five bidders were opened on 21.2.2023. Lowest Initial Levelised Transmission Charges Offer discovered (Best Deal) at MSTC portal was Rs. 1379.59 million per annum. The initial price offers quoted by the five bidders are as under:

S. No.	Name of the Bidder	Levelised Transmission Charges (in Indian Rupees million per annum)	Ranking of Bidders based on Levelised Transmission Charges
1.	Power Grid Corporation of India Limited	1379.59	L-1
2.	Adani Transmission Limited	1490.00	L-2
3.	Sterlite Grid 25 Limited	1521.00	L-3
4.	Renew Transmission Ventures Private Limited	1533.74	L-4
5.	Torrent Power Limited	1575.56	L-5

18. As per criteria specified in RfP and based on the recommendation of BEC, four bidders, namely, Power Grid Corporation of India Limited, Adani Transmission Limited, Sterlite Grid 25 Limited and Renew Transmission Ventures Private Limited were qualified to participate in the electronic reverse auction stage and submit their final offer.

19. E-reverse auction was carried out at MSTC portal on 22.2.2023 in the presence of members of BEC after intimating to the bidders regarding lowest initial

price offer. However, only two bidders participated in e-reverse auction. The transmission charges for two bidders (in ascending order) emerged as under:

S. No.	Name of the Bidder	Final Levelised Transmission Charges (in Indian Rupees million per annum)	Rank
1.	Power Grid Corporation of India Limited	1352.15	L-1
2.	Sterlite Grid 25 Limited	1355.56	L-2

20. Based on e-reverse bidding, BEC in its meeting held on 2.3.2023 recommended Power Grid Corporation of India Limited with the lowest levelised transmission charges of Rs. 1352.15 million per annum as the successful bidder.

21. Letter of Intent was issued by the BPC on 3.3.2023 to the successful bidder i.e. Power Grid Corporation of India Limited. In accordance with Clause 12.3 of the Guidelines, the BPC has hosted on the website of PFCCL, the final result of the evaluation of the bids for selection of developer for the Project.

22. In accordance with the provisions of the bid documents and Lol issued in its favour, the Petitioner has prayed for adoption of transmission charges for the project which has been discovered through the process of competitive bidding.

23. In accordance with Clause 2.4 of RfP, the selected bidder shall within 10 days of issue of the Letter of Intent, accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of the LTTCs;
- b) Execute the Share Purchase Agreement;
- c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Bhadla Sikar Transmission Limited along with all its

related assets and liabilities;

d) Make an Application to this Commission for adoption of charges under Section 63 of the Act; and

e) Apply to this Commission for the grant of transmission licence.

24. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the selected bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, selected bidder was required to complete all the activities including acquisition of SPVs by 13.3.2023. Though Lol was issued on 3.3.2023, BPC, vide its letter dated 28.3.2023 in terms of Clauses 2.15.2 of RfP extended the date upto 7.4.2023 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the Long-Term Transmission Customer of the Project for an amount of Rs. 16.28 crore and has acquired hundred percent equity-holding in the applicant company on 28.3.2023 after execution of the Share Purchase Agreement. The TSP has filed the Application through e-filing for grant of transmission licence and adoption of tariff on 10.4.2023. The Petitioner has submitted that it filed the application online on 5.4.2023 as it took time for approval of registration of the TSP on the online portal for submission of application. The Petitioner has prayed for condoning the delay in filing of application. Since the Petitioner could not file the Petition due to procedural delay, the same is condoned.

25. The Petitioner has approached the Commission by a separate application for grant of transmission licence. The Commission vide order dated 18.7.2023 in Petition No. 149/TL/2023 on being satisfied that the Petitioner, *prime facie*, qualifies for grant

of transmission license as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission.

26. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. In the minutes of Fourth Meeting of Bid Evaluation Committee meeting held on 2.3.2023, the following has been recorded:

“..... Accordingly, following four (04) bidders were qualified to participate in the reverse auction:

- i. Adani Transmission Limited*
- ii. Power Grid Corporation of India Limited*
- iii. Renew Transmission Ventures Private Limited*
- iv. Sterlite Grid 25 Limited*

5. The lowest Initial Offer at MSTC portal, i.e. Rs. 1379.59 million per annum was communicated (duly acknowledged by the bidders) to the above four (04) bidders qualified for participating in the e-reverse bidding process which was held at MSTC portal on February 22, 2023 at 10:00 hrs (IST) onwards.

6. The e-reverse bidding process was closed after 8 rounds on same day i.e. February 22,2023at 13:43 hrs (IST). Except ‘Adani Transmission Limited’ and ‘Renew Transmission Ventures Private Limited’, the other two (02) out of four (04) qualified bidders participated in e-reverse bidding. The Evaluation Report is attached at Annexure-A.

7. The Final Offer (Levelised Transmission Charges) of each bidder as quoted at the time of closing of e-reverse bidding is as under (copy of e-reverse bidding statement generated at MSTC portal is attached at Annexure-B):

S. No.	Name of the Bidder	Final Levelised Transmission Charges (in Indian Rupees million per annum)	Rank
1.	Power Grid Corporation of India Limited	1352.15	L-1
2.	Sterlite Grid 25 Limited	1355.56	L-2
3.	Adani Transmission Limited	1490.00 (not participated in e-RA)	L-3
4.	Renew Transmission Ventures Private Limited	1533.74 (not participated in e-RA)	L-4

.....
10. In view of above, ‘Power Grid Corporation of India Limited’ with the Final

Offer (Levelised Transmission Charges) of Rs. 1352.15 million per annum, may be declared as the successful bidder.

11. BPC, in their evaluation report (Annexure-A) has confirmed the following:

i. The levelised tariff for this said project as per CERC norms works out to Rs. 2466.44 million per annum. This has been computed based on the estimated cost as communicated by cost committee by CEA and methodology for calculation of tariff as per prevailing CERC norms.

ii. The entire bid process has been carried out in accordance with the “Tariff based Competitive Bidding Guidelines for Transmission Service” and “Guidelines for encouraging competition in development of the Transmission Projects” issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

12. After detailed discussions on the evaluation report prepared by BPC (Annex-A), the BEC decided the following:

i. “M/s Power Grid Corporation of India Limited” is the successful bidder after the conclusion of the e-reverse bidding process with the lowest Levelised Transmission charges of Rs. 1352.15 million per annum.

ii. The Levelised tariff is lower than the Levelised Tariff estimated as per CERC norms. The Levelised tariff discovered through e-reverse bidding process is acceptable.

iii. In view of (i) and (ii) above, ‘Power Grid Corporation of India Limited’ may be issued Letter of Intent (LoI).”

27. Bid Evaluation Committee (BEC) vide its certificate dated 2.3.2023 has certified as under:

“It is hereby certified that:

1. The entire bid process has been carried out in accordance with the “Tariff based Competitive Bidding Guidelines for Transmission Service” and “Guidelines for encouraging competition in development of the Transmission Projects” issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

2. Power Grid Corporation of India Limited, emerged as the successful Bidder after the conclusion of e-reverse bidding process with the lowest Transmission Charges of Rs. 1352.15 million per annum.

3. The quoted tariff is lower than the Levelized Tariff calculated based on CERC norms considering the Capital Cost as assessed by Cost Committee for the Project Transmission System Strengthening Scheme for Evacuation of

Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E' as assessed by cost committee. *The quoted tariff discovered through e-reverse bidding process is acceptable.*"

28. In the light of the discussions in preceding paragraphs, it emerges that selection of the successful bidder and the discovery of the annual transmission charges of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC in its certificate dated 2.3.2023 has certified that Power Grid Corporation of India Limited has emerged as the successful bidder after conclusion of e-reverse auction with lowest levelized transmission charges of Rs. 1352.15 million per annum. BEC has further certified that the levelised tariff computed on the basis of rates quoted by the successful bidder, during e-reverse auction, is lower than the levelised tariff calculated based on CERC norms. Based on the certification of the BEC, we approve and adopt the transmission charges for the Project as per the **Appendix** to this order subject to the grant of transmission licence which shall remain valid throughout the period covered in the TSA.

29. The sharing of the transmission charges by the designated ISTS customers (DICs) shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time.

30. The Petitioner, vide its affidavit dated 12.6.2023, has informed that the name of the Petitioner company has been changed from 'Bhadla Sikar Transmission Limited' to 'POWERGRID Bhadla Sikar Transmission Limited' with effect from 23.5.2023. The

certificate of change of name from 'Bhadla Sikar Transmission Limited' to 'POWERGRID Bhadla Sikar Transmission Limited' dated 23.5.2023 issued by Registrar of Companies, Delhi has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID Bhadla Sikar Transmission Limited' on the record of the Commission.

31. Let an extract copy of this order be sent to the CTUIL and Long-Term Transmission Customers of the Transmission System.

32. The Petition No. 150/AT/2023 is disposed of in terms of the above.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member

Appendix

Year (Term of Licence)	Commencement Date of Contract Year	End Date of Contract Year	Non-Escalation Transmission Charges (Rs. in Millions)	Escalable Transmission Charges (Rs. in Millions)
1.	13-Aug-24	31-Mar-25	1630.42	0.00
2.	01-Apr-25	31-Mar-26	1630.42	Same as Above
3.	01-Apr-26	31-Mar-27	1630.42	Same as Above
4.	01-Apr-27	31-Mar-28	1630.42	Same as Above
5.	01-Apr-28	31-Mar-29	1630.42	Same as Above
6.	01-Apr-29	31-Mar-30	1630.42	Same as Above
7.	01-Apr-30	31-Mar-31	1630.42	Same as Above
8.	01-Apr-31	31-Mar-32	1630.42	Same as Above
9.	01-Apr-21	31-Mar-33	1630.42	Same as Above
10.	01-Apr-33	31-Mar-34	1141.78	Same as Above
11.	01-Apr-34	31-Mar-35	1141.78	Same as Above
12.	01-Apr-35	31-Mar-36	1141.78	Same as Above
13.	01-Apr-36	31-Mar-37	1141.78	Same as Above
14.	01-Apr-37	31-Mar-38	1141.78	Same as Above
15.	01-Apr-38	31-Mar-39	1141.78	Same as Above
16.	01-Apr-39	31-Mar-40	1141.78	Same as Above
17.	01-Apr-40	31-Mar-41	1141.78	Same as Above
18.	01-Apr-41	31-Mar-42	1141.78	Same as Above
19.	01-Apr-42	31-Mar-43	1141.78	Same as Above
20.	01-Apr-43	31-Mar-44	1141.78	Same as Above
21.	01-Apr-44	31-Mar-45	1141.78	Same as Above
22.	01-Apr-45	31-Mar-46	1141.78	Same as Above
23.	01-Apr-46	31-Mar-47	1141.78	Same as Above
24.	01-Apr-47	31-Mar-48	1141.78	Same as Above
25.	01-Apr-48	31-Mar-49	1141.78	Same as Above
26.	01-Apr-49	31-Mar-50	1141.78	Same as Above
27.	01-Apr-50	31-Mar-51	1141.78	Same as Above
28.	01-Apr-51	31-Mar-52	1141.78	Same as Above
29.	01-Apr-52	31-Mar-53	1141.78	Same as Above
30.	01-Apr-53	31-Mar-54	1141.78	Same as Above
31.	01-Apr-54	31-Mar-55	1141.78	Same as Above
32.	01-Apr-55	31-Mar-56	1141.78	Same as Above
33.	01-Apr-56	31-Mar-57	1141.78	Same as Above
34.	01-Apr-57	31-Mar-58	1141.78	Same as Above
35.	01-Apr-58	31-Mar-59	1141.78	Same as Above
36.	01-Apr-59	35 th Anniversary of the Scheduled COD	1141.78	Same as Above